

development and management. So far 11 States / UTs viz. Andhra Pradesh, Bihar, Chandigarh, Dadra & Nagar Haveli, Goa, Himachal Pradesh, Kerala, Lakshadweep, Puducherry, Tamil Nadu and West Bengal have enacted ground water legislation.

#### Prosecution of retired IAS/IPS/IRS officers

\*75. SHRI AMAR SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of senior retired officials belonging to IAS/IPS/IRS cadres who have been prosecuted during the last three years;

(b) whether pensionary benefits have been permanently withheld in any case of the prosecuted officers;

(c) if so, the details thereof; and

(d) under which provision of the rule such benefits have been withheld?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) As per information provided by the CBI during the last three years i.e. 2007, 2008, 2009 and 2010 (upto 30.06.2010) CBI has filed charge sheets against the following number of retired IAS/IPS/IRS officers:-

Service	2007	2008	2009	2010 (upto June, 2010)
IAS	2	3	1	0
IPS	0	1	0	0
IRS	0	1	0	0
TOTAL	2	5	1	0

(b) No orders have been issued withholding of pensionary benefits in above cases.

(c) and (d) Do not arise.

#### Extension of JNNURM

\*76. SHRI R.C. SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Ministry is planning to extend Jawaharlal Nehru National Urban Renewal Mission (JNNURM) to 28 more cities in the country;

(b) if so, the details of the cities identified, State-wise;

(c) to what extent the Public-Private-Partnership (PPP) mode will help in providing the required infrastructure in about 28 identified cities in the country;

(d) whether any demands for adding more cities from the States have come before the Ministry; and

(e) if so, the details thereof and action taken on those requests?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) It as proposed to include the following 28 cities/urban agglomerations with population of 5 lakh and above under the Urban Infrastructure and Governance (UIG) component of Jawaharlal Nehru National Urban Renewal Mission(JNNURM):

Sl.No.	Name of the State	Name of Town
1	2	3
1	Andhra Pradesh	Guntur Warangal
2	Chhattisgarh	Durg- Bhilai Nagar
3	Gujarat	Bhavnagar Jamnagar
4	Karnataka	Belgaum Hubli-Dharwad Mangalore
5	Kerala	Kozhikoda
6	Madhya Pradesh	Gwalior
7	Maharashtra	Amravati Aurangabad Bhiwandi Kolhapur Solapur
8	Orissa	Cuttack
9	Punjab	Jalandhar
10	Rajasthan	Bikaner Jodhpur Kota

1	2	3
11	Tamil Nadu	Salem Tiruchirappalli Tiruppur
12	Uttar Pradesh	Aligarh Bareilly Ghaziabad Gorakhpur Moradabad

On account of resource constraints, these cities could not be included in UIG of JNNURM.

(c) Public private partnership can play a significant role in supplementing Government's efforts of building infrastructure in urban areas. JNNURM encourages urban local bodies to use public private partnership for this purpose.

(d) and (e) Request for inclusion under UIG of JNNURM have been received from a number of cities including Warangal, Karamsad, Gandhinagar, Hubli-Dharward, Gulbarga, Belgaum, Gaya, Biharshariff, Pawapur, Nalanda, Rajgir, Sultanpur-Lodhi, Kurkshetra- Pehowa, Gurgaon, Aurangabad, Vrindavan, Kurnool, Jodhpur, Gwalior, Guntur, Panipat, Bellary, Calicut, Darjeeling, Kalimpong & Kurseong, Deoghar, Sambalpur, Dhule, Malegaon, Kolhapur, Port Blair, Kaithal, Siliguri, Haldia, Amravati, Solapur and all cities of Bihar with population above 2 lakh.

As already stated, it has not been possible to include more cities under UIG component of JNNURM. However, cities that are not covered under this component are eligible for coverage under another component of JNNURM, namely Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) subject to availability of funds.

#### **Haj Conference - 2010**

\*77. SHRI SABIR ALI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether in the Haj Conference-2010 it was emphasized that Haj subsidy be abolished, global tenders be allowed for Haj flights, quota for private tour operators be abolished, malpractices in accommodation in Saudi Arabia for Indian Haj pilgrims be curbed, Haj quota for India be